

were issued a letter of intent dated the 16th May, 1979 under the Industries (Development and Regulation) Act, 1951, for the manufacture of Soyabean products at Vidisha, Madhya Pradesh. The company did not obtain prior approval of its proposal under the provisions of the Monopolies and Restrictive Trade Practices Act, 1969. On examination, it was prima facie found that the company was required to obtain prior approval under Section 22 of the M.R.T.P. Act in respect of its above project as it became registrable with effect from 1st January, 1979 as an undertaking to which the provisions of Section 20(a)(i) of the M.R.T.P. Act were applicable. Consequently, the company was advised to make an application under the aforesaid provision for approval of the aforesaid project under the M.R.T.P. Act.

(c) and (d). The company has represented against the decision of the Government, referred to in reply to parts (a) and (b) of the question, on the ground that it became registrable under the M.R.T.P. Act only with effect from 1st January, 1980 and as such it is not required to obtain approval of the project under Section 22 of the Act. The representation of the company is under examination and a final decision in this regard will be taken as soon as possible.

**सिंगरौली कोलफील्ड कम्पनी लिमिटेड
को अलग किया जाना**

**9074. श्री राम प्यारे पनिका :
श्री मोती लाल सिंह :**

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार महसूस करती है कि अपने मुख्यालय रांची में होने के कारण सेंट्रल कोलफील्ड कम्पनी को सिंगरौली कोलफील्ड के कार्य की देखरेख करने में कठिनाई अनुभव हो रही है और इसमें फिजूल खर्च भी होता है ;

(ख) यदि हां, तो क्या फिजूल खर्च से बचने के लिए तथा इस सम्बन्ध में कठिनाई पर कानू पाने की दृष्टि से निकट भविष्य में सिंगरौली कोलफील्ड को सेंट्रल कोलफील्ड कम्पनी लिमिटेड से पृथक करने का सरकार का विचार है; और

(ग) यदि हां, तो कब तक और यदि नहीं तो उसके क्या कारण हैं ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री बिक्रम महाजन) : (क) से (ग) . इस समय सिंगरौली कोयला क्षेत्र को सेंट्रल कोलफील्ड्स लिमिटेड से अलग करने का कोई प्रस्ताव सरकार के विचाराधीन नहीं है ।

Allotment of Paraffin Wax

9075. DR. VASANT KUMAR PANDIT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Madhya Pradesh is getting allotment of only 10 per cent of paraffin wax against installed capacity of wax-based industries of 15,000 M.T. for 300 units;

(b) whether due to wax quota stipulations the existing units are suffering Madhya Pradesh Government had to impose ban on expansion in capacity and new units;

(c) what was the quantity of paraffin wax required by Madhya Pradesh and the allocations made during 1978, 1979 and 1980; and

(d) what remedial measures Government of India have taken for allotment of adequate quantity of paraffin wax to Madhya Pradesh?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) According to the Government of Madhya Pradesh, the "Capacity" of the wax based industries located in that State is estimated to be 15,000 MT per year. But whether or not this really represents